

WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA) : I beg to lay on the Table—

(1) A copy of the Annual Report of the School of Planning and Architecture, New Delhi, for the year 1969-70. [*Placed in Library See No. LT-633/71*]

(2) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above report could not be laid on the Table simultaneously. [*Placed in Library see No. LT-634/71*]

ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following three Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 2nd July, 1971 ;—

- (1) The General Insurance (Emergency Provisions) Bill, 1971.
- (2) The Gold (Control) Amendment Bill, 1971.
- (3) The Maintenance of Internal Security Bill, 1971.

12. 67 hrs.

INTERNATIONAL AIRPORTS AUTHORITY BILL*

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : I beg to move for leave to introduce a Bill to provide for the Constitution of an authority for the management of certain aerodromes whereat international air transport services are operated or are intended to be operated and for matters connected therewith.

MR. SPEAKER : The question is:

“That leave be granted to introduce a Bill to provide for the constitution of an authority for the management of certain aerodromes where at international air transport services are operated or are intended to be operated and for matters connected therewith.”

The motion was adopted.

DR. KARAN SINGH : I introduce the Bill.

CENTRAL BOARD OF DIRECT TAXES (VALIDATION OF PROCEEDINGS) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : On behalf of Shri Y. B. Chavan, I beg to move for leave to introduce a Bill to provide for validation of certain proceedings in relation to direct taxes and for matters connected therewith.

MR. SPEAKER : The question is:

“That leave be granted to introduce a Bill to provide for validation of certain proceedings in relation to direct taxes and for matters connected therewith.”

The motion was adopted.

SHRI K. R. GANESH : I introduce† the Bill.

12. 66 hrs.

DEMANDS FOR GRANTS, 1971-72—contd.

MINISTRY OF DEFENCE—contd.

MR. SPEAKER : We continue with further discussion and voting on the Demands for

* Published in Gazette of India Extraordinary, Part II, section 2, dated 9. 7. 71.

† Introduced with the recommendation of the President.